# Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.559/2016 in O.A.No.190/2013

Thursday, this the 1st day of March 2018

### Hon'ble Mr. Justice Permod Kohli, Chairman Hon'ble Mr. K.N. Shrivastava, Member (A)

Amiya Kumar Jena, IDAS, Aged 54 years s/o late Shikhareswar Jena r/o Flat No.401, M S Block Bapudham Chanakya Puri, New Delhi – 110 021

..Applicant

(Mr. O P Kalshian, Advocate)

Versus

## Union of India through

- Sh. G Mohan Kumar, IAS
   Secretary, Ministry of Defence
   South Block,
   New Delhi 110 011
- 2. Sh. S K Kohli
  Financial Adviser, Defence Services
  Ministry of Defence (Finance)
  South Block,
  New Delhi 110 011
- 3. Dr. A.R. Sihag
  Secretary
  Union Public Service Commission
  Dholpur House, Shahjahan Road,
  New Delhi
- 4. Sh. N Neishail
  Addl. Controller General of Defence Accounts Incharge
  o/o CGDA, Ulan Batar Road
  Delhi Cantt., Delhi 110 010
  Ministry of Communications

..Respondents

(Mr. R N Singh and Mr. Vaibhav Pratap Singh, Advocates for respondent Nos. 1, 2 & 4 – Mr. Naresh Kaushik, Advocate for respondent No.3)

#### ORDER (ORAL)

#### **Justice Permod Kohli:**

Learned counsel for respondent Nos. 1, 2 & 4 has placed on record a copy of compliance order dated 06.02.2018. Other side also agrees that the judgment dated 04.09.2014 passed by this Tribunal in O.A. No.190/2013 stands complied with. This C.P. is rendered infructuous. Proceedings dropped.

(K.N. Shrivastava) Member (A) ( Justice Permod Kohli ) Chairman

March 1, 2018 /sunil/